

of entertainment and transport will be rigidly enforced and extended to other areas such as Government offices, educational institutions, official conferences/meetings railway stations and airports.

The existing legislation namely, "The Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975" provides for incorporation of a specified warning in cigarette packets and in cigarette advertisements. Since regulation of other tobacco products such as bidis, cigars etc. falls within the purview of State Governments, the first meeting of the Central Council of Health and Family Welfare held in February, 1988 recommended that the State Governments should get a Resolution passed in the State Legislature on adoption of a package of anti-tobacco measures to enable the Parliament to enact a legislation on the subject. The State Governments have been requested in this regard.

#### **Bonded Labour**

\*357. SHRI H.B. PATIL :  
SHRIMATI KISHORI SINHA :

Will the Minister of LABOUR be pleased to state :

(a) whether any survey has been conducted regarding bonded labourers in the country at present;

(b) if so, the details thereof, State-wise, and achievements made for their release and rehabilitation;

(c) whether the 20-Point Programme laid emphasis on full implementation of the laws pertaining to abolition of bonded labour and involvement of voluntary agencies in the programme for the rehabilitation of bonded labour; and

(d) if so, to what extent the target set in this regard have been achieved so far ?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : (a) and (b). While no national level survey regarding bonded labour in the country has been conducted recently, State Governments have

been identifying bonded labour from time to time as a continuing exercise.

(c) and (d). Yes, Sir. The 20-Point Programme also seeks the involvement of voluntary agencies for the rehabilitation of bonded labour. Accordingly a new scheme for involvement of voluntary agencies for the identification and rehabilitation of bonded labour was launched on 30th October 1987 by the Government. No targets for the rehabilitation of bonded labour by the voluntary agencies as well as identification of bonded labour by the State agencies are fixed. However, annual targets for the rehabilitation of the identified and freed bonded labour are fixed for implementation by the State Governments.

#### **Tetanus Toxoid Vaccination**

\*361. SHRI C. MADHAV REDDI :  
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Tetanus Toxoid (T.T.) and Pertussis vaccinations are a part of Universal Immunization Programme and if so, the targets set therefor upto 1990 and the costs and benefits involved;

(b) whether any clinical studies have been made to evaluate the effectiveness of these vaccinations and if so, the details thereof;

(c) whether any major or significant improvements have been made by R and D units since the vaccines were first introduced in the country and if so, the details thereof; and

(d) whether the vaccines manufactured in the country compare well with the best vaccines available anywhere else in the world and if so, the basis of such evaluation. ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) to (d). Yes Sir. Details of targets, costs and benefits involved and the statistics of research efforts are given in the Statement below.